Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 40-2021/Ext.] CHANDIGARH, FRIDAY, MARCH 12, 2021 (PHALGUNA 21, 1942 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 12th March, 2021

No. 14-HLA of 2021/20/5024.— The Haryana Contingency Fund (Amendment) Bill, 2021, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 14- HLA of 2021

THE HARYANA CONTINGENCY FUND (AMENDMENT) BILL, 2021

A

BILL

to amend the Haryana Contingency Fund Act, 1966.

Be it enacted by the Legislature of the State of Haryana in the Seventy-second Year of the Republic of India as follows:-

1. This Act may be called the Haryana Contingency Fund (Amendment) Act, 2021. Short title.

2. In Section 4 of the Haryana Contingency Fund Act, 1966, for words "Two Hundred crore of Rupees" the words "One Thousand crore of Rupees" shall be substituted. Amendment of Section 4 of Haryana Act 2 of 1967.

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide out of the Contingency Fund of State of Haryana a sums required to meet with emergent nature of expenditure arising on account of unforeseen situation such as COVID-19 pandemic, opening of new Departments during the year, etc.

MANOHAR LAL,
Chief Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandiarh:
The 12th March, 2021.

R. K. NANDAL,
Secretary.

FINANCIAL MEMORANDUM

The proposed increased in the corpus of Haryana Contingency Fund of the State from ₹ 200.00 crore to ₹ 1000.00 crore is in the nature of imprest account and this enhancement of the limit will not cause any burden on the State Exchequer since its provision in the State Budget Estimates is in the nature of contra-entries on the receipts as well as on expenditure side.

[प्राधिकृत अनुवाद]

2021 का विधेयक संख्या 14–एच0एल0ए0

हरियाणा आकस्मिकता निधि (संशोधन) विधेयक, 2021
हरियाणा आकस्मिक निधि अधिनियम, 1966, को संशोधित करने के लिए विधेयक

भारत गणराज्य के बहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त नाम।

1. यह अधिनियम हरियाणा आकस्मिकता निधि (संशोधन) अधिनियम, 2021, कहा जा सकता है।

1967 के हरियाणा अधिनियम 2 की धारा 4 का संशोधन।

2. हरियाणा आकस्मिकता निधि अधिनियम, 1966 की धारा 4 में ''दौ सौ करोड़ रूपये'' शब्दों के लिए ''एक हज़ार करोड़ रूपये'' शब्द प्रतिस्थापित किए जाएंगें।

उद्देश्यों तथा कारणों का विवरण

यह विधेयक भारत के संविधान के अनुच्छेद 204 (1) तथा 205 के अनुसरण में वित्त आपातकालीन, कुछ नए विभागों का खुलना तथा कोविड–19 महामारी इत्यादि खर्चों को पूरा करने के लिए विधान सभा को प्रस्तुत किया जाता है। इस बिल में आकस्मिक निधि से उपरोक्त खर्चों को पूरा किया जाएगा।

मनोहर लाल,
मुख्य मन्त्री, हरियाणा।

भारत के संविधान के अनुच्छेद 207 के खण्ड (1) तथा (3) के अनुसरण में राज्यपाल ने हरियाणा विधान सभा से इस विधेयक को प्रस्तुत करने तथा इस पर विचार करने की सिफारिश की है

चण्डीगढ़ :
दिनांक 12 मार्च, 2021.

आर० के० नांदल,
सचिव।

वित्तीय ज्ञापन

राज्य के हरियाणा आकस्मिकता निधि के संग्रह में प्रस्तावित वृद्धि ₹ 200.00 करोड़ से ₹ 1000.00 करोड़ की राशि अग्रदाय लेखा के रूप में की गई है तथा यह वृद्धि सीमा राज्य के राजकोष पर कोई भार नहीं डालेगी क्योंकि राज्य बजट अनुमानों में प्राप्तियों और व्यय के विरूद्ध इन्द्राजों के रूप में व्यवस्थित है।

9108—H.V.S.—H.G.P., Pkl.